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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 14.05.2025

+ <u>BAIL APPLN. 1840/2025 & CRL.M.A. 14907/2025</u>

DEEPAK TYAGIPetitioner

Through: Mr. Hirein Sharma, Mr. Rajendra

Singh and Mr. Paras Sharma,

Advocates.

versus

STATE NCT OF DELHIRespondent

Through: Mr. Nawal Kishore Jha, APP for State

with SI Mahaveer and SI Manish, PS

Daryaganj.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. The accused/applicant seeks regular bail in case FIR No. 585/2023 of PS Daryaganj for offences under Section 392/395/397/412/120B/182/211/212/109/34 IPC. The earlier bail application of the accused/applicant was dismissed as withdrawn with liberty to approach the learned Trial Court. Accordingly, the accused/applicant filed fresh bail application before the learned Trial Court which was dismissed vide order dated 09.05.2025. Hence, the present application.
- 2. Learned APP accepts notice and assisted by the Investigating Officer/SI Mahaveer, fairly concedes that the accused/applicant deserves parity with the co-accused Asif Khan, who was granted regular bail by this court vide detailed order dated 27.03.2025.





- 3. Broadly speaking, the allegation against the accused/applicant is that he conspired in commission of dacoity involving an amount of Rs. 90,00,000/-. The accused/applicant was not personally involved in the actual act of dacoity. However, out of the allegedly looted money, a sum of Rs. 19,66,000/- was allegedly recovered from his house. Unlike co-accused Asif Khan, the accused/applicant was not even an employee of the victim Mayank Jain.
- 4. Further, as discussed at length in bail order dated 27.03.2025 pertaining to co-accused Asif Khan, the manner of arrests of the accused persons *prima facie* does not inspire confidence.
- 5. It is under these circumstances that learned APP has fairly opted not to oppose this bail application.
- 6. The bail application is allowed and the accused/applicant is directed to be released on bail subject to his furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the learned Trial Court.
- 7. Copy of this order be sent to Jail Superintendent for informing the accused/applicant. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

MAY 14, 2025/DR